

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **05.06.2024** THROUGH VIDEO CONFERENCING

---

**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

---

**IN THE MATTER OF** : Niwas Residential & Commercial Properties  
Pvt Ltd  
Vs  
Premier Jet Services Ltd

**MAIN PETITION NUMBER** : CP(IB)/29(CHE)/2023

**(IA/MA) APPLICATION NUMBERS**  
IA(IBC)/1315(CHE)2024; IA(IBC)/803(CHE)2024

---

**ORDER**

Present: Ld. Counsel Shri. Anant Merathia for the Petitioner.

Ld. Counsel Shri. Alladi Rahul for the Respondent No. 1 and 2.

Ld. Counsel Ms. Dhanya Dheekshitha for Respondents No. 7 and  
8.

Ld. Counsel Ms. Abitha Banu for Respondents No. 4 to 6.

Respondent No. 2, 3, 9, 10, 11 and 12 are ex-parte.

Ld. Counsel for the parties submit that the Respondents No. 2 and 3 had  
given some settlement proposal which is being considered by the parties.  
Parties also had a meeting on 02.06.2024.

Ld. Counsel Shri Anant Merathia submits that two to three weeks time is  
required by the Petitioner to respond to the proposal given.

At request, list the petition and application on **10.07.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)